

ITEM NO.35+63

COURT NO.6

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
4605/2015

(Arising out of impugned final judgment and order dated 16/09/2014
in WT No. 1751/2008 passed by the High Court Of Judicature at
Allahabad)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

TRILOK SINGH KALRA

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH SLP(C)...CC No. 5020/2015

(With appln(s) for c/delay in filing SLP and office report)

Date : 20/03/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Raghavendra M. B, Adv.

Ms. Purnima Bhatt, Adv.

Mrs. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP(C) No. 5998/2014.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER